

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.370 /(MAH)/2017



CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.11.2017

NAME OF THE PARTIES: Vinayak Pipes and Tubes Pvt. Ltd.
V/s
Trans Tech Turnkey Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
36	Hiraj Shah	Adv. for Petitioner ilb law chambers of Siddharth Muralidhar	
36	Jigam Kunder For Ajinkya Kunderkar.	Adv. for Respondents	

ORDER

T.C.P. No. 370/I&BC/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.
2. The Petitioner has placed on record an Affidavit dated 16.11.2017. The relevant para is reproduced below :-
" That the above referred petition is settled between the parties and the above Petitioner wishes to withdraw the present Petition unconditionally."
3. Due to the declaration on Oath that the Petitioner is suo moto withdrawing the Petition since the amount is settled. →
4. → The Petition is disposed of as Withdrawn. Consigned to the Records.

17.11.2017

aah

Sd/-

M.K. SHRAWAT
Member (Judicial)